



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 1974/2021**

**This the 9<sup>th</sup> Day of September, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Mr. Akshay Choudhary,  
Age-27 years,  
S/o Sh. Rishipal,  
R/o H. No. , Gali No. 8,  
Village-Jagatpur, PO-Burari,  
Delhi-110084, Group 'C'

... Petitioner

(By Advocate : Mr. Rajesh Chauhan with Mr. Sachin Chauhan)

**Versus**

1. Govt. of NCTD  
Through the chief Secretary  
Govt. of NCTD  
Nava Sachivalaya IP Estate  
New Delhi.
2. The Secretary  
DSSSB  
FC-18, Institutional Area,  
Karkardooma,  
(Near Railway Reservation Centre)  
New Delhi-110092.
3. Directorate of Education  
Govt. of NCTD  
Through its Director,  
Directorate of Education,  
Govt. of NCTD,  
Old Secretariat, Delhi-110054.

... Respondents

(By Advocate : Mr. Amit Anand)



## **R D E R (ORAL)**

### **Hon'ble Mr. R.N. Singh, Member (J) :**

In the present OA filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant prayed for following relief(s):

“(i) To direct the respondent that applicant be allowed to participate in computer based exam scheduled on 13.9.2021 to the post of TGT (English) Male (Post Code-50/21) irrespective of fees status shown as ‘Pending’ and if qualify on merit then to consider for appointment to the post of TGT (English) Male (Post Code-50/21) in Directorate of Education, GNCTD with all consequential benefits including seniority and promotion and pay & allowance.

Or/and

(ii) Any other relief which this Hon'ble court deems fit and proper may also be awarded to the applicant.”

2. Learned counsel for the applicant submits that in spite of applying for the said post and his application being complete in all respect, the respondents have not issued the necessary admit card in order to enable him to participate in the said selection process, which is scheduled to be 13.09.2021.

3. Issue notice. Mr. Amit Anand, learned counsel who appears on advance service on behalf of respondents accepts notice. At the outset, Mr. Amit Anand, learned counsel for respondents submits that he has been instructed to submit that the issue raised in the present OA has been looked into

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by the respondents and the necessary remedial action has already taken by them and the applicant can very well download the relevant admit card to participate in the said selection process, ofcourse, four days prior to the scheduled examination on 13.09.2021.

4. Per contra, learned counsel who appears for the applicant submits that the applicant has attempted to download the admit card even today morning, however, he has not succeeded in his such attempts. However, Mr. Amit Anand, learned counsel for respondents submits that the candidature of the applicant for issuance of the admit card had been considered by the respondents only provisionally in accordance with their rules.

5. In the facts and circumstances, with the consent of the learned counsels for the parties, the present OA is disposed of with liberty to the applicant to try to download relevant admit card more today as well as tomorrow morning and if at all, he is not able to download the same, the applicant may approach personally Mr. Biju. E., DS (Scrutiny), under Respondent No. 2, i.e., the Secretary, DSSSB, for obtaining physical copy of the admit card in order to be able to participate in the examination scheduled in 13.09.2021.

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6. In view of the aforesaid, the OA stands disposed of. No costs.



**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**

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